

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 336
TO BE ANSWERED ON THE 24th July 2023
STEPS TAKEN FOR PREVENTION OF SEXUAL
HARASSMENT OF WOMEN AT WORKPLACE

336. SMT SANGEETA YADAV

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether it is a fact that under the Prevention of Sexual Harassment of Women at Workplace Act, 2013, Ministries are mandated to have an Internal Committee;**
- (b) if so, whether all organizations/autonomous bodies/sub-ordinate offices under the Ministry have functional Internal Complaints Committee;**
- (c) whether Ministry has conducted any exercise to ensure compliance of this requirement by offices concerned;**
- (d) if so, the details thereof with organizations yet to set up Internal Committee;**
- (e) if not, the reasons therefor; and**
- (f) number of cases referred to Internal Complaints Committee in last three years along with cases where action was taken on such complaints?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
(GEN. (DR) V. K. SINGH (RETD))

(a) Yes sir. Section 4(1) of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 provides that every employer shall constitute an "Internal Complaints Committee" through a written order.

(b) to (e) As on 20.07.2023, all organizations/autonomous bodies/sub-ordinate offices under the Ministry of Civil Aviation have functional Internal Complaints Committees (ICCs) as mandated

under the Prevention of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

(f) Organisation-wise details of cases referred to the Internal Complaints Committees along with the action taken during last three years are annexed.

Annexure

Organisation-wise details of cases referred to the Internal Complaints Committees

S. No.	Name of Organization	No. of cases reported in last 3 years	Status/Action Taken
1.	Ministry of Civil Aviation (Main)	Nil	--
2.	Directorate General of Civil Aviation	03	03 complaints have been received by ICC and in one of the complaints, an Inquiry under Rule 14 of CCS (CCA) Rules, 1965 has been ordered by the Disciplinary Authority.
3.	Bureau of Civil Aviation Security	Nil	--
4.	Airports Authority of India	10	8 cases have been disposed of by the ICC and 2 cases are under process
5.	AI Assets Holding Limited	Nil	--
6.	AI Airport Services Limited	16	ICC enquired into the cases and action has been taken on such cases and disposed off.
7.	AI Engineering Services Limited	Nil	--
8.	Hotel Corporation of India	06	Out of 06 cases, 5 cases have been disposed of.
9.	Pawan Hans Limited	03	Action has been taken in all three cases
10.	Aircraft Accident Investigation Bureau	Nil	--
11.	Indira Gandhi Rashtriya Uran Akademi	Nil	--
12.	Airports Economics Regulatory Authority of India	Nil	--
13.	Commission of Railway Safety	Nil	--
14.	Rajiv Gandhi National Aviation University	Nil	--
